

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 717 of 2011

(Arising out of Order-in-Appeal No. 49/Bol/2011 dated 12.05.2011 passed by Commissioner (Appeal-IV), Central Excise, Kolkata.

M/s East India Pharmaceutical Works Ltd.

6, Little Russel Street,
Kolkata-700071.

..Appellant

VERSUS

Commissioner of CGST & Cx, Bolpur

Nanoor Chandidas Road,
Sian, Bolpur, Dist.-Birbhum West Bengal-731204.

...Respondent

**..
APPEARANCE :**

Dr. S. Chakraborty, Sr. Advocate & Shri. Abhijit Biswas, Advocates for the Appellant

Shri A. Roy, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER No.75328/2021

DATE OF HEARING : 23.06.2021

DATE OF DECISION : 23.06.2021

PER P.K.CHOUDHARY :

Revenue has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues of M/s East India Pharmaceutical Works Ltd., (the appellant herein) under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

**(P. K. Choudhary)
Member (Judicial)**

T.K.